

**FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
CAPITAL ELECTRONICS & APPLIANCES LIMITED**

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	CAPITAL ELECTRONICS & APPLIANCES LIMITED
2	Date of Incorporation of Corporate Debtor	20.07.2006
3	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Kolkata
4	Corporate Identity Number of Corporate Debtor	U31901WB2006PTC110699
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	P-161, VIP Road, P.S. Manicktala, Kolkata- 700054, West Bengal, India
6	Insolvency commencement date in respect of Corporate Debtor	16.01.2023
7	Estimated date of closure of Insolvency Resolution Process	14.07.2023
8	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Rasik Singhania Registration No. : IBBI/IPA-001/IP-P00390/2017-18/10708
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: Chittrakoot Building, Room No. 98, 9th Floor, 230A, A.J.C. Bose Road, Kolkata, West Bengal, 700020 E-mail id: rasik.singhania@gmail.com
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: Chittrakoot Building, Room No. 98, 9th Floor, 230A, A.J.C. Bose Road, Kolkata, West Bengal, 700020 e-mail id: cirp.capitalelec@gmail.com
11	Last date for submission of claims	30.01.2023
12	Class of Creditors, If any, under clause (b) of sub section (6A) of section 21 of the IBC, 2016, ascertained by the Interim Resolution Professional	Not Applicable
13	Names of Insolvency Professional identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	a) Relevant Forms and b) Details of Authorised Representatives are available at :	(a) Web Link : https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **Capital Electronics & Appliances Limited** on **16.01.2023**.

The creditors of **Capital Electronics & Appliances Limited** are hereby called upon to submit their claims with proof on or before **30.01.2023** to the interim resolution professional at the address mentioned against entry no.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 18.01.2023
Place : Kolkata



Rasik Singhania

Rasik Singhania
Interim Resolution Professional
IBBI/IPA-001/IP-P00390/2017-18/10708
AFA Valid till: 13.11.2023